

In this meeting the Committee discussed at length the Fourth Five Year Plan for Kerala and the items of which members had given notice for the second meeting but which could not be fully covered at that meeting.

#### Sikandar Lodi's Tomb in Delhi

**1243. Shri Mohammed Koya:** Will the Minister of Education be pleased to state:

(a) whether Government are aware of the derelict condition of Sikandar Lodi's tomb in Delhi; and

(b) if so, the action taken to preserve this monument?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) and (b). No, Sir. The monument is already in a fairly good state of preservation and is receiving usual attention along with other monuments in Lodi Garden.

#### Migration of Tribals

**1244. Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that tribals of Tripura are being compelled to migrate elsewhere from Tripura gradually;

(b) if so, the total number of tribal families who had migrated from Tripura to elsewhere so far;

(c) whether Government propose to extend the operation of the Fifth Schedule of the Constitution to the Union Territory of Tripura and Manipur; and

(d) if not, what other remedies Government propose to provide for the protection of these scheduled tribes?

The Minister of State in the Ministry of Home Affairs (Shri Hathl):

(a) No, Sir. It is not a fact.

(b) Does not arise.

(c) No, Sir.

(d) In Manipur there is no such problem. In Tripura the apprehension that tribals are being compelled to migrate elsewhere has no basis. The Government have taken following steps to protect scheduled tribes:—

(i) Areas having a preponderance of tribal population are gradually being brought under Tribal Development Block with intensive development programme as recommended by Scheduled Areas and Scheduled Tribes Commission.

(ii) The rights of the tribal people in land are protected in the areas known as Tribal Reserve Areas under an Order of the Maharaja which is still in force.

(iii) Special provisions regarding members of the Scheduled Tribes in regard to restriction on transfer of land have been made in the Tripura Land Revenue and Land Reforms Act.

#### Imprest Account of New Delhi Courts

**1245. Shrimati Savitri Nigam:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the imprest account of New Delhi Courts was closed several years ago on account of certain embezzlements;

(b) if so, the circumstances which led to this closure; and

(c) when this account is going to be revived?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The imprest account of New Delhi Courts was never closed. There was no case of embezzlement of imprest money either.

(b) and (c). Do not arise.